

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2989

ANSWERED ON:22.03.2005

PRIMARY EDUCATION

Khandelwal Shri Vijay Kumar;Moghe Shri Krishna Murari

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the impact of including primary education under 'fundamental rights' by amending the Constitution of India on primary education;
- (b) the likely impact of bringing primary education under 'fundamental rights' on secondary education and the preparedness of the Government to meet the additional demands of secondary education;
- (c) whether external assistance will be received in order to promote secondary education and provide maximum facilities in this regard on the lines of Sarva Shiksha Abhiyan ; and
- (d) if so, the details thereof ?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT(SHRI M.A.A.FATMI)

(a) to (d): The Constitution (86th Amendment) Act, which seeks, inter-alia, to insert Article 21-A in the Constitution, making free and compulsory education for children in 6-14 years age group a fundamental right, has not yet been brought into force because the follow-up legislation envisaged in Article 21- A is being drafted (presently, by a Committee of the Central Advisory Board of Education). However, as the country progresses towards the goal of universal elementary education as a result of implementation of Sarva Shiksha Abhiyan, Mid Day Meal and other related schemes, demand for secondary education is likely to go up.